

ITEM NO.801

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11759/2019
ETC.

(Arising out of impugned final judgment and order dated 25-04-2019
in LPA No. 184/2019 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S. RVG METALS AND ALLOYS PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.76094/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.76095/2019-PERMISSION TO
FILE LENGTHY LIST OF DATES)

Date : 05-07-2019 These matters were mentioned today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Gurmeet Singh Makker, AOR

For Respondent(s) Mr. Ashutosh Dubey, Adv. (Mentioned by)
For Mr. P.N. Puri, AOR

UPON being mentioned the Court made the following
O R D E R

These matters have come before us during vacation.

As the matters have to be listed before an appropriate Bench,
we request the Registrar concerned to obtain necessary instructions
from Hon'ble the Chief Justice of India to list these matters
before an appropriate Bench on 12.07.2019.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER